

## Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

O.A. No.61/158/2020 M.A. No.61/80/2020

Wednesday, this the 8th day of July, 2020

## Hon'ble Dr. Bhagwan Sahai, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

- Suchait Singh, aged 46 years S/o Shri Kesar Singh R/o Muthi Rakwalan, Distt. Kathua
- 2. Rajeev Kumar, aged 48 years S/o Late Shri Hem Raj R/o Kootah Distt. Kathua
- 3. Balbir Singh Andotra, aged 54 years S/o Late Shri Harnam Singh R/o Nagri, Distt. Kathua
- 4. Ram Parshad, aged 48 years S/o Shri Prem Chand, R/o VPO Jakhbar, Distt. Kathua
- 5. Bhawani Singh, aged 53 yearsS/o Shri Roop Singh,R/o Guru Jattan, Ghagwal Distt. Kathua
- 6. Ravinder Singh, aged 48 years S/o Shri Aanchal Singh, R/o Patyari Distt. Kathua
- Rakesh Sharma, aged 47 years S/o Shri Girya Dutt R/o Kootah Distt. Kathua
- 8. Jasbir Singh, aged 47 years S/o Late Shri Karnail Singh R/o Chandwari, Distt. Kathua
- 9. Karan Singh, aged 54 years S/o Shri Karnail Singh

R/o Chandwan Distt. Kathua

- 10. Rajinder Singh, aged 48 years S/o Shri Gandrab Singh R/o Barwal
- 11. Daljeet Singh, aged 50 years S/o Late Shri Jagat Singh, R/o Kotli
- 12. Sanjeev Kumar, aged 49 years, S/o Shri Jagdish Chander R/o Barwal
- 13.Ranjeet Singh, aged 51 years S/o Shri Bhagwan Singh R/o Baktha

...Applicants

(Through Mr. Rakesh Badyal, Advocate)

Versus

- 1. Union Territory of Jammu and Kashmir Through Principal Secretary to Government, Power Development Department, Civil Sectt. Jammu
- 2. Managing Director, Jammu Power Development Corporation (PDCL) Jammu
- 3. Chief Engineer
  J&K Power Development Corporation Ltd. (PDCL)
  Jammu
- 4. Executive Engineer, STD Kathua

...Respondents

(Through Mr. Sudesh Magotra, Deputy Advocate General)

## ORDER (ORAL)

## Dr. Bhagwan Sahai, Member (A):

Shri Suchait Singh and 12 other applicants have filed this OA on 03.07.2020 seeking direction to the respondents to grant them pre-revised pay scale of Rs.220-430 with all pay revisions from time to time from the date of their appointment as Technician – III and adjustment as Line Erectors and other equivalent posts namely Electricians, Telephone

Operators, Switch Board Attendants, Fitters, etc. with all consequential benefits as per J&K High Court judgment in LPA 58/2013 dated 29.07.2013 in **State through Commissioner Secretary to Govt. PDD** 

2. We have heard Mr. Rakesh Badyal,, learned counsel for the

applicants and Mr. Sudesh Magotra, DAG for respondents.

Vs. Joginder Singh & ors.

3. The main submission of the applicants and their counsel in the OA

is that to get their grievance redressed, the applicants have filed

representation dated 06.02.2020 (although on copy attached with OA no

date is mentioned) before respondent no.3, however, it has not yet been

decided. The applicants' counsel submits that they would be satisfied if

the OA is disposed of at this stage with direction to the respondents to

decide the pending representation of the applicants dated 06.02.2020,

submitted to respondent no.3, within a specified time period.

4. In view of above submissions of the applicants' counsel, we

dispose of this OA with direction to respondent no.3 to consider and

decide the applicants' representation dated 06.02.2020 within one month

from the date of receipt of a copy of this order by passing a well-reasoned

and speaking order and communicate it to the applicants. While taking a

decision, the respondents shall also consider the question of delay viz-a-

viz stale and dead claim as per the law laid down by the Hon'ble Supreme

Court of India in a number of cases. With this, the OA stands disposed of.

No costs.

( Rakesh Sagar Jain ) Member (J) ( Dr. Bhagwan Sahai ) Member (A)

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